

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

HYDERABAD BENCH

C.A.NO. 20/621A/HDB/2016

**CERTIFIED TO BE TRUE
OF THE ORIGINAL**

Date of Order: 14.09.2016

Between:

1. K.P.R. Agrochem Limited,
(Represented by Mr. Kovvuri Rajasekhar Reddy, Whole-Time Director)
Regd. Office at D.No.8-256, Tata Nagar,
Balabhadrapuram – 533 343, Andhra Pradesh.
And 4 others

... Applicants

AND

The Registrar of Companies, Hyderabad
For Andhra Pradesh & Telangana,
2nd Floor, Corporate Bhavan,
GSI Post, Tattiannaram,
Nagole, Bandlaguda,
Hyderabad – 500068, Telangana

.... Respondent

Counsel for the Applicants

.. Sri S. Chidambaram
Practising Company Secretary

CORAM

Hon'ble Mr. RAJESWARA RAO VITTANALA, MEMBER (JUDL)

Hon'ble Mr. RAVI KUMAR DURAISAMY, MEMBER (TECH)

ORDER

(As per Rajeswara Rao Vittanala, Member (J))

1. The application was initially filed before the Hon'ble Company Law Board, Chennai Bench, Chennai. Since, NCLT, Hyderabad Bench has been constituted for the cases relating to the states of Andhra Pradesh and Telangana, the case is transferred to Hyderabad Bench. Hence, we have taken the case on records of NCLT, Hyderabad Bench and deciding the case
2. The present application has been filed by K.P.R Agrochem Limited and four Officers in default, namely Mr. Karri Venkata Mukunda Reddy (Managing Director), Mr. Kovvuri Rajasekhar Reddy (Whole Time Director), Mr. Kovvuri Papa Reddy (Whole-Time Director) and Mr. Narayana Rao Poluri (Company Secretary) under Section 621A of the Companies Act, 1956 read with Section 205 of the Companies Act, 1956 and Regulation 14 of the Company Law Board Regulations 1991 by praying the Tribunal to condone and compound the non-compliance of Section 205 of the Companies Act, 1956.



3. Heard Sri S. Chidambaram, Learned Practicing Company Secretary, for the Applicants. After arguing the case for some time, the learned Practising Company Secretary submits that he is still having alternate remedy available with the Regional Director for his grievance and wanted permission to withdraw the present application with a liberty to pursue the alternate remedy available with the Regional Director of Ministry of Corporate Affairs (MCA).

4. In view of the above submission of the learned PCS, the present application is disposed off with a liberty to the applicants to pursue the remedy available with the Regional Director. The applicants are at liberty to approach this Tribunal, if they are aggrieved by the decision

CERTIFIED TO BE TRUE COPY of the Regional Director.
OF THE ORIGINAL



Sd/-

RAVIKUMAR DURASAMY

MEMBER (TECH)

Sd/-

RAJESWARA RAO VITTANALA

MEMBER (JUDL)

V. Annapoorna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68